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Government College University, Faisalabad Ordinance, 2002

70 of 2002

[19 October 2002]

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SCHEDULE 1 :- <u>SCHEDULE I</u>

Government College University, Faisalabad Ordinance, 2002

70 of 2002

[19 October 2002]

AN ORDINANCE to provide for the establishment of the Government College University, Faisalabad. Preamble.- Whereas it is expedient to establish the Government College University, Faisalabad and for matters ancillary and connected thereto in the manner hereinafter appearing; And whereas the Provincial Assembly of the Punjab is dissolved and the Governor is satisfied that circumstances exist which render it necessary to take immediate action; And whereas under Article 4 of the Provisional Constitution (Amendment) Order No.9 of 1999, as amended by the Chief Executive Order No.11 of 2000, the Governor of a Province may issue and promulgate an Ordinance; Now, therefore, in exercise of the aforesaid powers and all other powers enabling him in that behalf, the Governor of the Punjab is pleased to make and promulgate the following Ordinance:-

1. Short Title And Commencement :-

(1) This Ordinance may be called the Government College University, Faisalabad Ordinance, 2002.

(2) It shall come into force at once.

2. Definitions :-

In this Ordinance, unless the subject or context otherwise requires, the following expressions shall have the meanings hereby respectively assigned to them, that is to say -

(i) "Academic Council" means the Academic Council of the University;

(ii) "affiliated college" means an educational institution affiliated to the University but not maintained or administered by it;

(iii) "Academic Department" means a teaching, research and technological development Department maintained and administered by the University;

(iv) "Authority" means any of the Authorities of the University specified in the Ordinance;

(v) "Chairperson" means head of an Academic Department;

(vi) "Chancellor" means the Chancellor of the University;

(vii) "Collector" means the Collector appointed by the Government under section 8 of the Punjab Land Revenue Act, 1967 (XVII of 1967;

(viii) "College" means a University College or an affiliated college;

(ix) "Dean" means the Chairperson of the Board of Faculty;

(x) "Director" means the Director of an Institute;

(xi) "Faculty" means a faculty of the University;

(xii) "Government" means the Government of the Punjab;

(xiii) "Institute" means a teaching unit of the University;

(xiv) "officer" means an officer of the University specified in the Ordinance;

(xv) "prescribed" means prescribed by Statutes, Regulations or Rules;

(xvi) "Principal" means the head of a college;

[2][(xvi-a) Pro-Chancellor means the Pro-Chancellor of the University;]

(xvii) "Professor Emeritus" means a retired Professor working in an honorary capacity;

(xviii) "Statutes", "Regulations" and "Rules" mean respectively the Statutes, the Regulations and the Rules made or deemed to have been made under this Ordinance;

(xix) "Syndicate" means the Syndicate of the University;

(xx) "teachers" mean Professors, Associate Professors, Assistant Professors, Lecturers and Research staff having prescribed qualifications engaged whole time by the University for teaching certificate, diploma, degree or postgraduate classes and engaged in research and development of technologies and such other persons as may be declared as teachers by Regulations;

(xxi) "Teaching Unit" means a constituent or affiliated college, institute, department or such other unit where instruction for research is being undertaken;

(xxii) "University" means the Government College University, Faisalabad;

(xxiii) "University College" means a college maintained and administered by the University; and

(xxiv) "Vice Chancellor" means the Vice Chancellor of the University.

3. Incorporation :-

(1) The Government College (Dhobi Ghat), Faisalabad shall be reconstituted as the Government College University, Faisalabad in accordance with the provisions of this Ordinance.

(2) The University shall have its main campus at Jhang Road, Faisalabad.

(3) The University may open and administer new campuses and institutes.

(4) The University shall consist of the Chancellor, the Vice Chancellor, members of the Syndicate and the Academic Council, officers, teachers and Authorities.

(5) The University shall be a body corporate and shall have a perpetual succession and a common seal and may, by the aforesaid name, sue and be sued.

(6) The University shall be competent to acquire and hold property, both movable and immovable, and to lease, sell or otherwise transfer any property vested in it or enter into contract for purposes of this Ordinance.

(7) All employees, regular or on contract basis, serving the Government College (Dhobi Ghat), Faisalabad immediately before coming into force of this Ordinance, shall stand transferred to the University except those who are working on deputation with or without deputation allowance; provided that they shall remain on deputation with or without deputation allowance, as the case may be, and shall be liable to be transferred to their parent Department at any time.

4. Powers Of The University :-

The University shall have the powers to -

(i) provide for instruction in such branches of learning as it may deem fit, and to make provisions for teaching, training, research, demonstration and development of technologies in the fields of Arts, Sciences and applied disciplines at the undergraduate, graduate and post-graduate levels and for the advancements and dissemination of knowledge in such manner and by such means as the University may determine;

(ii) frame and prescribe courses of studies to be taught by it, and the institutes, affiliated and University colleges;

(iii) prescribe criteria of admission, migration and examination of students and to admit and examine students;

(iv) establish sub Campuses of the University;

(v) hold examinations and to award and confer degrees, diplomas, certificates and other academic distinctions on persons who have, under the prescribed conditions, been admitted to and have passed its examinations;

(vi) accept the examinations passed and periods of study spent by the students of the University at other Universities and places of learning, as equivalent to such examination and period of study in the University as the University may determine, and to withdraw such acceptances at any time;

(vii) confer degrees on persons who have carried on independent research under prescribed conditions;

(viii) confer, in the prescribed manner, honorary degrees or other academic distinctions on such persons as the Chancellor may approve on the recommendation of the Syndicate;

(ix) collaborate with other universities, research and educational institutions and commercial or industrial organizations, in the public or private sectors or other public authorities in such manner and for such purposes as it may determine;

(x) make provision for teaching, research, consultancy and advisory services and with these objects to enter into such arrangements with other institutions or organizations or with public bodies as the University may consider desirable;

(xi) recognize as teachers such persons as it may deem fit;

(xii) institute such offices whether academic or not as may be required by the University, and to appoint persons to and to remove them from such offices, and to prescribe their conditions of service;

(xiii) create posts in connection with teaching, research, development of technology, administration, and for any other purpose related thereto and to select, appoint and promote academic and administrative staff;

(xiv) institute and award fellowships, scholarships, medals, bursaries and prizes in the prescribed manner;

(xv) (institute Professorships, Associate Professorships, Assistant Professorships and Lecturerships and any other post and to appoint persons thereto;

(xvi) establish institutes, colleges, departments, faculties, centres of advanced studies, laboratories, workshops, hospitals, farms, institutions, museums and other centres of learning for the development of teaching, research and technological development and make such arrangements for their maintenance, management and administration, as it may determine;

(xvii) establish, control and maintain University halls of residence for students and approve any place as hostel or lodging for students;

(xviii) supervise and control the discipline of students of the University and promote co-curricular and recreational activities of such students and make arrangements for promoting their health and general welfare;

(xix) take disciplinary action against, and impose penalty on students, in the prescribed manner;

(xx) charge and receive such fees and other payments as it may determine;

(xxi) enter into, carry out, vary or cancel contracts;

(xxii) receive and manage property (acquired or transferred), grants, bequests, trusts, gifts, donations, endowments and other contributions, made to the University, and to invest any fund representing such property, grants, bequests, trusts, gifts, donations, endowments or contributions, and to convert one kind of property into another in such manner as it may deem fit;

(xxiii) provide for the printing, recording, broadcasting, publication and distribution of teaching material, research reports, papers and other works which may be issued by the University;

(xxiv) affiliate or disaffiliate colleges and other educational institutions in the prescribed manner;

(xxv) admit colleges and other educational institutions to its privileges or withdraw such privileges from them in the prescribed manner;

(xxvi) inspect colleges, affiliated or seeking affiliation;

(xxvii) affiliate or associate itself with Examination Bodies and other institutions within Pakistan or abroad and to establish facilities in Pakistan or abroad for the effective discharge of its functions and responsibilities;

(xxviii) provide for teaching specified courses of training for persons not being the students of the University and grant certificates and diploma to such persons; and

(xxix) do such other acts or things, whether or not incidental to the powers aforesaid, as may be necessary to further the objectives of the University as a place of education, learning, research and technical development.

5. Jurisdiction Of The University :-

The University shall have jurisdiction within the limits of the Province of the Punjab.

6. University To Be Open To All Classes, Creeds, Etc :-

The University shall be open to all persons irrespective of their religion, race, creed, class or colour and no person shall be denied the privileges of the University on any such ground.

7. Teaching In The University :-

(1) All recognized teaching in various courses in the University and affiliated colleges shall be conducted in the prescribed manner, and it may include lectures, tutorials, discussions, seminars, demonstrations as well as practical work in laboratories and workshops and other methods of instruction.

(2) The teaching in any prescribed course in the University or affiliated colleges shall be organized by such Authority as may be prescribed.

(3) The courses and the curricula for teaching in the University and affiliated colleges shall be such as may be prescribed.

(4) A discipline to be called Islamic and Pakistan Studies shall be offered, as a compulsory subject at the Bachelors level, in the University and affiliated colleges; provided that non Muslim students may opt for Ethics and Pakistan Studies.

(5) The degree, diploma or certificate at the University shall only be granted to a student after fulfilling the prescribed requirements for the said degree, diploma or certificate.

(6) A continuous evaluation shall be built into the system of studies.

8. Officers Of The University :-

The following shall be the officers of the University:-

- (i) the Chancellor;
- (ii) the Vice-Chancellor;
- (iii) the Deans;
- (iv) the Associate Deans;
- (v) the Directors of Institutes;
- (vi) the Principals University colleges;
- (vii) the Chairmen of Academic Departments;
- (viii) the Registrar;
- (ix) the Treasurer;
- (x) the Controller of Examinations;
- (xi) the Librarian; and

(xii) such other persons as may be prescribed to be officers.

9. Chancellor :-

(1) The Governor of the Punjab shall be the Chancellor of the University.

(2) The Chancellor or his nominee shall preside at the convocation of the University.

(3) If the Chancellor is satisfied that the proceedings of any Authority or the orders of any officer are not in accordance with the provisions of this Ordinance, the Statutes, the Regulations or the Rules, he may, after calling upon such Authority or officer to show cause why such proceedings or orders should not be annulled, by order in writing, annul such proceedings or orders.

(4) Every proposal to confer an honorary degree shall be subject to confirmation by the Chancellor.

(5) The Chancellor shall have the power to assent to such statutes as are required to be submitted to him by the University or withhold assent or refer them back to the University for reconsideration.

(6) The Chancellor may remove any person from the membership of any Authority if such person -

(i) has become of unsound mind; or

(ii) has become subject to any incapacity which prevents him from functioning as member of such Authority; or

(iii) has been convicted by a court of law of an offence involving moral turpitude; or

(iv) does not attend three consecutive meetings of the Authority, without intimation to the Vice-chancellor; or

(v) remains absent from the country for more than six months

without intimation to the Vice-Chancellor:

Provided that no order under this sub section shall be passed unless the person to be affected thereby is afforded an opportunity of being heard.

[3][(7) In the performance of his functions under this Ordinance, the Chancellor shall act and be bound in the same manner as the Governor of a Province acts and is bound under Article 105 of the Constitution of the Islamic Republic of Pakistan.

10. Revisional Powers Of The Chancellor :-

The Chancellor may, of his own motion or otherwise, call for and examine the record of any proceedings in which an order has been passed by any authority for the purpose of satisfying himself as to the correctness, legality or propriety of any finding or order and may pass such order as he may deem fit.

11. Visitation :-

(1) The Chancellor may cause an inspection or inquiry to be made in respect of any matter directly or indirectly connected with the affairs of the University and shall, from time to time, appoint one or more persons to conduct inspection of -

(i) the University, its buildings, laboratories, libraries, museums, workshops and equipment;

(ii) any institution, college or hostel maintained, recognized or licensed by the University;

(iii) the teaching and other work conducted by the University; and(iv) the conduct of examinations held by the University.

(2) The Chancellor shall in every such case give notice to the Syndicate of his intention to cause an inspection or inquiry to be made, and the Syndicate shall be entitled to be represented thereat.

(3) After the inspection or inquiry is completed, the Chancellor shall cause his views as a result thereof to be communicated to the Syndicate, and after ascertaining the views of the Syndicate, the Chancellor may advise the Syndicate to refrain from taking an action or to take such action, and within such time, as he may specify in this behalf.

(4) Where the Syndicate fails to carry out the advice of the Chancellor given under sub-section (3), the Chancellor may, after considering the explanation or representation, if any, made by the Syndicate, issue such directions as he may deem fit, and the Vice-

Chancellor shall comply with such directions.

<u>11A.</u> Pro-Chancellor :-

(1) The Minister for Education, Government of the Punjab, shall be the Pro-Chancellor of the University.

(2) He shall perform such duties and functions and exercise such powers as may be assigned and delegated to him by the Chancellor.

12. Vice-Chancellor :-

(1) The Vice-Chancellor shall be appointed by the Chancellor on such terms and conditions as the Chancellor may determine, and shall hold office during the pleasure of the Chancellor for a term not exceeding four years.

(2) At any time when the office of Vice-Chancellor is vacant, or he is absent or is unable to perform the functions of the office due to illness or some other cause, the Chancellor shall make such arrangements for the performance of the duties of the Vice-Chancellor as he may deem fit.

13. Powers And Duties Of The Vice-Chancellor :-

(1) The Vice-Chancellor shall be the principal executive and academic officer of the University and shall ensure that the provisions of this Ordinance, the Statutes, the Regulations and the Rules are faithfully observed in order to promote the general efficiency and good order of the University and shall have all powers necessary for this purpose, including administrative control over all officers, teachers, students and employees of the University.

(2) The Vice Chancellor shall, in the absence of the Chancellor, preside at a convocation of the University and shall, if present, preside at the meetings of the Authorities or other bodies of the University, colleges and institutes of which the Vice Chancellor may or may not be the head.

(3) The Vice Chancellor may take such actions in an emergency as may be considered necessary by him and report thereafter as soon as possible, the action so taken to the officer, Authority or other body which in the ordinary course would have taken that action.

(4) The Vice Chancellor shall also have the powers to -

(i) create and fill temporary posts for a period not exceeding six months;

(ii) sanction all expenditures provided for in the approved budget

and to re-appropriate funds within the same major head of expenditure;

(iii) sanction and re-appropriation of an amount not exceeding one lac and fifty thousand rupees for an unforeseen item not provided for in the budget and report it to the Syndicate at its next meeting; (iv) appoint paper setters and examiners for all examinations of the University after receiving panels of names from the relevant authorities;

(v) make such arrangements for the scrutiny of papers, marks and results as he may consider necessary;

(vi) direct teachers, officers and other employees of the University to take up such assignments in connection with teaching, research, examination, administration and such other activities in the University as Vice Chancellor may consider necessary for the purpose of the University;

(vii) delegate, subject to such conditions if any, as may be prescribed, any of the powers under this Ordinance to an officer of the University;

(viii) exercise general control and supervision over the system of examinations in the University;

(ix) appoint visiting Professors in various disciplines for a period not more than one academic year on the terms and conditions as prescribed; and

(x) exercise and perform such other powers and functions as may be prescribed.

14. Registrar :-

(1) The Registrar shall be a whole time officer of the University and shall be appointed by the Chancellor on the recommendations of the Government which shall consider for this purpose a panel of three persons recommended by a Search Committee appointed by the Syndicate and headed by the Vice-Chancellor on such terms and conditions as it may determine.

(2) Under the general supervision of the Vice Chancellor, the Registrar shall-

(i) be the custodian of the Common Seal and the academic records of the University;

(ii) maintain a register of Registered Graduates in the prescribed manner;

(iii) conduct elections of members to the various authorities in the prescribed manner;

(iv) be the Secretary of the Syndicate, the Academic Council, Advanced Studies and Research Board, the Selection Board and such other Committees as may be prescribed; and

(v) perform such other duties as may be specified by the Vice-Chancellor and other authorities from time to time.

15. Treasurer :-

The Treasurer shall be a whole time officer of the University appointed by the Chancellor on the recommendation of the Government on such terms and conditions as the Chancellor may determine. The Treasurer shall -

(i) manage the property, the finances and the investments of the University;

(ii) prepare the annual and revised budget estimates of the University and present them to the Finance and Planning Committee and the Syndicate;

(iii) ensure that the funds of the University are expended on the purposes for which they are provided;

(iv) perform such other duties as may be prescribed; and

(v) be the Secretary of the Finance and Planning Committee.

16. Controller Of Examinations :-

The Controller of Examinations shall be a whole time officer of the University and shall be appointed by the Chancellor on the recommendations of Government which shall consider for this purpose a panel of three persons recommended by a Search Committee appointed by the Syndicate and headed by the Vice-Chancellor on such terms and conditions as may be determined by it. The Controller of Examination shall be responsible for all matters connected with the conduct of examinations and perform such other duties as may be prescribed.

17. Resident Auditor :-

The Resident Auditor shall be taken from the Office of the Auditor General of Pakistan on deputation on such terms and conditions as the Syndicate may determine.

<u>18.</u> Other Officers :-

Subject to the provisions of this Ordinance, the terms and conditions of service and powers and duties of other officers of the

University shall be such as may be prescribed.

<u>19.</u> Authorities Of The University :-

The following shall be the Authorities of the University:-

(i) the Syndicate;

(ii) the Academic Council;

(iii) the Board of Faculties;

(iv) the Selection Board;

(v) the Advanced Studies and Research Board;

(vi) the Finance and Planning Committee;

(vii) the Affiliation Committee;

(viii) the Discipline Committee; and

(ix) such other Authorities as may be prescribed by Statutes and Regulations.

20. The Syndicate :-

(1) The Syndicate shall consist of -

(i) the Vice-Chancellor who shall be its Chairperson;

(ii) the Secretary to Government of the Punjab, Education Department or his nominee not below the rank of Additional Secretary;

(iii) the Secretary to Government of the Punjab, Finance Department or his nominee not below the rank of Additional Secretary;

(iv) the Secretary to Government of the Punjab, Law and Parliamentary Affairs Department or his nominee not below the rank of Additional Secretary;

(v) the Chairman of the University Grants Commission or his nominee not below the rank of a whole time member of the Commission;

(vi) one Vice-chancellor of any public University of the Punjab to be nominated by the Chancellor;

(vii) three Deans of the faculty to be nominated by the Chancellor;

(viii) five persons of eminence to be nominated by the Chancellor;

(ix) Chairman Board of Intermediate & Secondary Education, Faisalabad;

(x) two Principals of University colleges to be nominated by Government;

(xi) two Principals of affiliated colleges to be nominated by Government; [5][***]

(xii) the Executive District Officer (Education), Faisalabad [6][;

and]

[7][(xiii) three members of the Provincial Assembly of the Punjab to be nominated by the Speaker of the Assembly.]

(2) The Registrar shall be the Secretary of the Syndicate.

(3) Members of the Syndicate, other than ex-officio members, shall hold office for three years.

(4) The number of members to constitute the quorum for a meeting of the Syndicate shall be eight.

<u>21.</u> Powers And Duties Of The Syndicate :-

(1) The Syndicate shall be the executive body of the University and shall, subject to the provisions of this Ordinance and Statutes, take effective measures to raise the standard of teaching, research, technological development, publication and other academic pursuits and exercise general supervision over the affairs and management of the property of the University.

(2) Without prejudice to the generality of the foregoing powers and subject to the provisions of this Ordinance, the Syndicate shall have the powers to -

(i) hold, control and administer the property and funds of the University;

(ii) govern and regulate, with due regard to the advice of the Finance and Planning Committee in this behalf, the finances, accounts and investments of the University and for that purpose, to appoint such agents as it may deem fit;

(iii) consider and approve the annual report, the annual and revised budget estimates and to re-appropriate funds from one major head of expenditure to another;

(iv) transfer and accept transfer of movable or immovable property on behalf of the University;

(v) enter into, vary, carry out or cancel contracts on behalf of the University;

(vi) cause proper books of account to be kept for all sums of money received and expended by the University and for the assets and liabilities of the University;

(vii) invest any money belonging to the University including any unapplied income in any of the securities described in section 20 of the Trusts Act, 1882 (II of 1882), or in the purchase of immovable property or in such other manner, as it may determine, with the like power of varying such investments;

(viii) receive and manage any property transferred, grants,

bequests, trusts, gifts, donations, endowments and other contributions made to the University;

(ix) determine the form, custody and regulation of the use of the Common Seal of the University;

(x) provide buildings, libraries, premises, furniture, apparatus, equipment and other means required for carrying out the work of the University;

(xi) establish and maintain halls of residence and hostels or approve or license hostels or lodgings for the residence of students;(xii) affiliate or disaffiliate a College or Institute;

(xiii) admit educational institutions to the privileges of the University and withdraw such privileges;

(xiv) arrange for the inspection of the Academic Departments;

(xv) institute Professorships, Associate Professorships, Assistant Professorships, Lecturerships and other posts and to suspend or abolish such posts.

(xvi) create, suspend or abolish such administrative, technical, research, extension or other posts as may be necessary;

(xvii) appoint University teachers and other officers on the recommendation of the Selection Board for teaching and other posts in BS-17 or equivalent and above;

(xviii) confer with prior approval of the Chancellor, Honorary Degrees in accordance with the conditions prescribed;

(xix) prescribe the duties of the officers, teachers and other employees of the University and of those working in the University on deputation or on contract;

(xx) appoint members to the various Authorities, Committees and Bodies in a prescribed manner;

(xxi) remove any person from the membership of any authority if such person has accepted any assignment which involves his absence from the University for a continuous period of six months or more;

(xxii) regulate, determine and administer, all other matters concerning the University and to this end exercise all necessary powers not specifically mentioned in this Ordinance and the Statutes but not inconsistent with the provisions of this Ordinance;

(xxiii) appoint Professors Emeritus on such terms and conditions as may be prescribed;

(xxiv) suspend, punish and remove from service in the prescribed manner officers, teachers and employees whom it is empowered to appoint;

(xxv) consider and approve regulations recommended by the

Academic Council;

(xxvi) approve Statutes and recommend those drafts of the Statutes, for approval of the Chancellor, which pertain to terms and conditions of service of the University employees;

(xxvii) delegate any of its powers to an Authority or officer or a committee or sub-committee; and

(xxviii) perform such other functions as may be assigned to it by this Ordinance and the Statutes.

22. Academic Council :-

(1) The Academic Council shall consist of -

(i) the Vice-chancellor who shall be its Chairperson;

(ii) the Deans;

(iii) two Principals of constituent colleges;

(iv) two Principals of affiliated colleges;

(v) the Professors including Professors Emeritus;

(vi) two Associate Professors, two Assistant Professors and two lecturers to be elected from amongst themselves;

(vii) the Chairpersons of the Academic Departments;

(viii) five persons to be nominated by the Chancellor;

(ix) the Secretary to Government of the Punjab, Education Department or his nominee not below the rank of Additional Secretary;

(x) the Executive District Officer (Education), Faisalabad;

(xi) two persons from the private sector to be nominated by the Chancellor;

(xii) two experts in the field of education to be nominated by the Chancellor;

(xiii) the Registrar (Member/Secretary);

(xiv) the Controller of Examinations; and

(xv) the Librarian.

(2) The members of the Academic Council, other than ex-officio members, shall hold office for three years; and if the office of any such member becomes vacant before the expiry of such terms, such vacancy shall be filled in the prescribed manner.

(3) The quorum for a meeting of the Academic Council shall be one-third of the total number of members, a fraction being counted as one.

<u>23.</u> Powers And Duties Of The Academic Council :-

(1) The Academic Council shall be the academic body of the

University and shall, subject to the provisions of this Ordinance, the Statutes and the Regulations, have the powers to lay down proper standards of instruction, research, publication and examination and to regulate and promote the academic life of the University and affiliated colleges.

(2) In particular and without prejudice to the generality of the foregoing provisions and subject to the provisions of this Ordinance, the Statutes and the Regulations, the Academic Council shall have the powers to -

(i) advise the Syndicate on academic matters;

(ii) regulate teaching, research and examinations;

(iii) regulate the admission of students to the courses of studies and examinations of the University and affiliated colleges;

(iv) regulate the award of studentships, scholarships, medals and prizes;

(v) regulate the conduct and discipline of students of the University and affiliated colleges;

(vi) propose to the Syndicate schemes for the constitution and organization of faculties, institutes and other academic bodies;

(vii) make Regulations on the recommendations of the Boards of Faculties and the Boards of Studies for consideration and approval of the Syndicate;

(viii) propose for each academic year, on the recommendations of the Boards of Studies of the University, Regulations prescribing the courses of studies, the syllabi and the outlines of tests for all examinations; provided that, if the recommendations of a Board of Faculties or the Board of Studies are not received by the prescribed date, the Academic Council may, subject to the approval of the Syndicate permit such Regulations to continue for the following years;

(ix) recognize the examinations of other Universities or examining bodies as equivalent to the corresponding examinations of the University;

(x) appoint members to the Authorities in accordance with the provisions of this Ordinance; and

(xi) perform such other functions as may be prescribed by the Statutes.

<u>24.</u> Constitution, Functions And Powers Of Other Authorities :-

The constitution, functions and powers of the Authorities for which

n o specific provision, or insufficient provision, has been made in this Ordinance shall be such as may be prescribed by the Statutes.

<u>25.</u> Appointment Of Committees By Authorities :-

Any Authority may, from time to time, constitute such standing, special or advisory committees as it may deem fit, and appoint to such committees persons who are not its members.

<u>26.</u> Statutes :-

(1) Subject to the provisions of this Ordinance, Statutes may be made to provide for and regulate all or any of the following matters:-

(i) scales of pay and other terms and conditions of service of officers, teachers and other employees of the University and the constitution of their pension, insurance, gratuity, provident fund and benevolent fund;

(ii) conduct and discipline of the officers, teachers and other employees of the University;

(iii) constitution, powers and duties of the Authorities and conduct of elections to such Authorities and related matters;

(iv) affiliation and disaffiliation of colleges, institutes, etc. and related matters;

(v) admission of educational institutions to the privileges of the University and the withdrawal of such privileges;

(vi) establishment of Institutes, Faculties, Colleges and Academic Departments;

(vii) powers and duties of officers, teachers and employees of the University;

(viii) conditions for appointment of Professors Emeritus;

(ix) conditions on which the University may enter into arrangements with public bodies or other organizations for purposes of research and advisory services;

(x) general scheme of studies including the duration of courses, the system of examinations and the number of subjects and papers for examinations;

(xi) award of Honorary Degrees;

(xii) maintenance of Register of Registered Graduates;

(xiii) conduct of elections for membership of Authorities of the University and related matters; and

(xiv) all other matters which are to be or may be prescribed or regulated by Statutes.

(2) The draft of the Statutes for sub-section (1) (i) shall be proposed by the Syndicate to the Chancellor who may approve it with or without any modification or may refer it back to the Syndicate for reconsideration or may reject it:

Provided that -

(i) the Statutes affecting the constitution or powers of any Authority shall not be proposed or approved until such authority has been given an opportunity of expressing its opinion in writing on the proposal;

(ii) the Statutes for sub-section (1) (i) shall not be effective until they have been approved by the Chancellor; and

(iii) the Syndicate shall not have the power to make any Statute concerning efficiency and discipline of officers, teachers and other employees of the University and such Statutes may be made by the Chancellor.

27. Regulations :-

(1) Subject to the provisions of this Ordinance and the Statutes, Regulations may be made in respect of all or any of the following matters:-

(i) courses of study for degrees, diplomas and certificates of the University;

(ii) manner and method of teaching conducted in the University and affiliated colleges;

(iii) admission of students to the University and conditions under which they are admitted or allowed to take courses and examinations of the University and become eligible for the award of degrees, diplomas and certificates;

(iv) fees and other charges to be paid by students for admission to the courses of studies and the examinations of the University;

(v) conduct of examinations;

(vi) conduct and discipline of students of the University;

(vii) conditions of residence of the students of the University or a college including the levying of fee for residence in halls of residence and hostels and approval of hostels, and lodgings for students;

(viii) conditions for acquiring research degrees;

(ix) institution of fellowships, scholarships, medals and prizes;

- (x) institution of stipends and free and half-free studentships;
- (xi) academic costume;

(xii) use of the library;

(xiii) formation of Teaching Departments and Boards of Studies; and

(xiv) all other matters which under this Ordinance or the Statutes are to be or may be prescribed by Regulations.

(2) The Academic Council shall prepare and submit the Regulations to the Syndicate, which may approve them with or without modifications or refer them back to the Academic Council for reconsideration or reject them.

(3) No Regulation shall be valid unless, it has been approved by the Syndicate.

28. Rules :-

The Authorities and the other Bodies of the University may make Rules consistent with this Ordinance, Statutes and the Regulations, to regulate the conduct of their business:

Provided that the Syndicate may direct the amendment or repeal of any Rules made by any Authority:

Provided further that if any such Authority is dissatisfied with such direction given by the Syndicate, it may appeal to the Chancellor whose decision thereon shall be final.

<u>29.</u> Affiliation Of Educational Institutions :-

(1) An educational institution seeking affiliation to the University shall make an application satisfying the University that -

(i) the educational institution is under the management of Government or a regularly constituted governing body;

(ii) the financial resources of the educational institution are sufficient to ensure its continued maintenance and efficient working;

(iii) the strength and qualifications and the terms and conditions of service of the teaching and other staff of the educational institution are satisfactory for the purpose of teaching of prescribed courses of studies and training in the institution;

(iv) the educational institution has framed proper rules governing the conduct and discipline of its employees;

(v) the building of the educational institution is suitable and commodious for its requirements;

(vi) the educational institution has, or can make, a provision in the prescribed manner for the residence of students not residing with their parents or guardians, and their supervision and physical and general welfare;

(vii) the educational institution has a provision for a library and adequate library service;

(viii) the educational institution has properly equipped, laboratories, museums and other places of practical work required for courses of studies taught in the educational institution;

(ix) the educational institution has, or can make, provision for the residence of its Principal/Director and other members of the teaching staff in the educational institution building or near such building or the residence of students; and

(x) the affiliation of the educational institution shall not be injurious to the education or discipline of the students of other institutions in the neighborhood.

(2) The application shall further contain an undertaking by the educational institution that after the institution is affiliated, any change in the management or the teaching staff shall forthwith be reported to the University and that the teaching staff shall possess such qualifications as are, or may be, prescribed.

(3) The Syndicate shall after considering the recommendations of the Affiliation Committee, dispose of the application for affiliation in accordance with such procedure as may be prescribed and may grant or refuse affiliation:

Provided that the affiliation shall not be refused, unless the educational institution has been given an opportunity of making a representation against the proposed decision.

<u>30.</u> Extension Of Affiliation :-

Where an affiliated college desires to add to the courses of studies in respect of which it is granted affiliation, the procedure prescribed for affiliation of colleges shall as far as possible may be followed.

31. Inspection And Reports :-

(1) Every affiliated educational institution shall furnish such reports, returns and other information as the University may require to enable it to judge the efficiency of the educational institution.

(2) The University may call upon any affiliated educational institution to take, within a specified period, such action in respect of any matter mentioned in sub-section (1) of section 29 as the University may deem fit.

32. Disaffiliation :-

(1) Where any affiliated educational institution has failed to fulfill any requirement of this Ordinance, or has failed to observe any of the conditions of affiliation or its affairs are conducted in a manner prejudicial to the interests of education, the Syndicate may, in the prescribed manner, and after considering any representation that the educational institution may wish to make, modify or withdraw all or any of the privileges conferred on the educational institution by the affiliation.

(2) Where any educational institution has been refused affiliation or all or any of the privileges conferred on any educational institution by affiliation have been modified or withdrawn under sub-section (1) it may, within the prescribed period, apply for review to the Syndicate against such refusal and the application shall be disposed of in such manner as may be prescribed.

33. University Fund :-

There shall be a fund of the University to be called the University Fund to which shall be credited all moneys received by it from fees, donations, trusts, bequests, endowments, contributions, grants and other sources.

34. Audit And Accounts :-

(1) The accounts of the University shall be maintained in such form and in such manner as may be prescribed.

(2) No expenditure shall be made from the University Fund unless a bill for payment has in the prescribed manner, been audited by the Resident Auditor in conformity with the Statutes, Regulations and Rules.

(3) The accounts of the University shall be audited in the prescribed manner once a year by an auditor appointed by Government in this behalf.

(4) The annual statement of accounts of the University signed by the Treasurer and the Resident Auditor shall be submitted to Government within six months of the closing of the financial year.

(5) The accounts of the University together with audit objections, if any, and the observations of the Auditor appointed by Government and the Treasurer shall, in the prescribed manner, be presented to the Syndicate with the remarks of the Finance and Planning Committee.

35. Recovery Of University Dues :-

The University or any person generally or specially authorized by it may apply to the Collector for recovery of any sum due to the University and the Collector shall thereupon proceed to recover the sum due, as if it were an arrear of land revenue.

36. Research Center :-

There shall be a Research Center to undertake inter-disciplinary study of planning, promotion and evaluation of higher education.

37. Functions Of Research Center :-

The functions of the Research Center shall be to-

(i) undertake research and policy studies on education and employment, including part-time education programmes;

(ii) make studies to determine and define the role of education in national development;

(iii) make evaluative studies on institutional and other programmes in the Province;

(iv) develop learning and teaching materials for its own needs and other institutions in the Province;

(v) monitor, analyze, utilize and disseminate innovations in education;

(vi) make exploratory studies on the needs of special categories, such as gifted and handicapped population, and formulate appropriate plans for meeting the identified needs; and

(vii) perform such other functions as may be prescribed.

38. Committee Of Control :-

The Research Center shall be supervised by a Committee of Control consisting of the following members:-

(i) the Vice-Chancellor who shall also be its Chairperson;

(ii) the Secretary to Government of the Punjab, Education Department;

(iii) the Secretary to Government of the Punjab, Social Welfare Department;

(iv) a Dean to be nominated by the Syndicate;

(v) the Chairman, University Grants Commission, or his nominee;

(vi) a Professor of a University of Management to be appointed by the Vice-Chancellor of that University;

(vii) three persons/ representatives to be nominated by the

Syndicate;

(viii) Principals of University colleges;

(ix) three Principals of affiliated colleges; and

(x) the Registrar.

39. Retirement From Service :-

An officer, teacher or other employee of the University shall retire from service-

(i) on such date, after he has completed twenty five years of service qualifying for pension or other retirement benefits as the competent authority may, in the public interest, direct; or

(ii) where no direction is given under clause (i), on the completion of the sixtieth year of his age.

Explanation- In this section, "competent authority" means the appointing authority or a person duly authorized by the appointing authority in that behalf, not being a person lower in rank to the officer, teacher or other employee concerned.

<u>40.</u> Pension, Insurance, Gratuity, Provident Fund And Benevolent Fund :-

(1) The University shall constitute for the benefit of its officers, teachers and other employees, in such manner and subject to such conditions as may be prescribed, such pension, insurance, gratuity, provident fund, benevolent fund and any other scheme as it may deem fit.

(2) Where any provident fund has been constituted under this Ordinance, the provisions of the Provident Fund Act, 1925 (XIX of 1925) shall apply to such fund as if it were a Government Provident Fund and the University were the Government.

<u>41.</u> Opportunity To Show Cause :-

Except as otherwise provided, no officer, teacher or other employee of the University holding a permanent post shall be dismissed or removed from service, reduced in rank or compulsorily retired from service unless he has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

42. Appeal And Review :-

(1) Where an order is passed punishing any officer, other than the Vice- Chancellor, or any teacher or employee of the University or

altering or interpreting to his disadvantage the prescribed terms and conditions of service, he shall, where the order is passed by the Vice- Chancellor or any other officer or teacher of the University, have the right to appeal to the syndicate against the order, and where the order is made by the Syndicate have the right to apply to the Chancellor for review of that order.

(2) The application for review shall be submitted to the Vice-Chancellor who shall refer it to the Chancellor with such recommendation as the Vice- Chancellor may consider necessary.

(3) No order on an appeal or application for review shall be passed without affording to the appellant or petitioner, as the case may be, an opportunity of being heard.

<u>43.</u> Commencement Of Term Of Office Of Members Of Authorities :-

When a member of an Authority is appointed or nominated, his term of office, as fixed under this Ordinance, shall commence on such date as may be prescribed.

44. Filling Of Casual Vacancies In Authorities :-

Any casual vacancy among the elected, appointed or nominated members of any authority shall be filled as soon as may be, by the person or the body who elected, appointed or nominated the member whose place has become vacant and the person elected, appointed or nominated to the vacancy shall be a member of such authority for the residue of the term for which the person whose place he fills would have been a member.

<u>45.</u> Filling Of Vacancies In Authorities In Certain Circumstances :-

Where a vacancy in the membership of an Authority cannot be filled because of -

(i) the office, the holder whereof was to be a member of the Authority ex-officio, having ceased to exist; or

(ii) the organization, institution or other body, other than the University having either ceased to exist or to function; or

(iii) the occurrence of other circumstances in which it has become impracticable to fill the vacancy,

the vacancy shall be filled in such manner as the Chancellor may direct.

46. Disputes About Membership Of Authority :-

(1) Notwithstanding anything contained in this Ordinance, a person nominated or appointed to an Authority shall cease to be a member of such Authority as soon as he ceases to hold the position by virtue of which he was appointed or nominated.

(2) If a question arises whether or not any person is entitled to be a member of any Authority, the matter shall be referred to a Committee consisting of the Vice-Chancellor, the Chairman University Grants Commission or his nominee on the Syndicate and the Secretary to Government of the Punjab, Education Department or his nominee on the Syndicate and the decision of this Committee shall be final.

47. Tripartite Mobility :-

(1) Any officer, teacher of the Government or employee of the University on the recommendation of the Syndicate may be directed to serve in any post in the University under the Government or an educational research institution in the public interest:

Provided that the terms and conditions offered to him shall not be less favorable than those enjoyed by him immediately before his services are placed at the disposal of the University, and full benefit of his previous service shall continue to remain in force until amended or repealed.

(2) The Government may, in consultation with the Selection Board, place the services of an employee of Government or any other University or an educational or research institution at the disposal of the University in the public interest:

Provided that the terms and conditions offered to him shall not be less favorable than those enjoyed by him immediately before his services are placed at the disposal of the University and that full benefit of his previous service shall be allowed to him.

<u>48.</u> Proceedings Of Authorities Not Invalidated By Vacancies :-

No act, proceeding, resolution or decision of any Authority shall be invalid by reason only of the existence of any vacancy in, or any defect in the constitution of the Authority.

49. Indemnity :-

No suit or legal proceeding shall lie against the Government, the University or any Authority, officer or employee of Government or the University in respect of anything in good faith done or purporting to have been, or intended to be done under this Ordinance.

50. Savings :-

On the commencement of this Ordinance -

(i) all funds, properties, rights and interests of whatsoever kind issued, used, enjoyed, possessed, owned or vested in the Government College (DhobiGhat), Faisalabad, existing immediately before the commencement of this Ordinance and all liabilities subsisting against the said College shall stand transferred to the University established under this Ordinance; and

(ii) everything done, action taken, obligations and liabilities incurred, rights and assets acquired, persons appointed or authorized, jurisdictions or powers conferred, endowments, bequests, funds or trusts created, donations or grants made, orders issued existing immediately before the commencement of this Ordinance shall be deemed to have been respectively done, taken, incurred, acquired, appointed or authorized, conferred, created, made or issued under this Ordinance.

51. First Statutes :-

Notwithstanding anything to the contrary contained in this Ordinance, the First Statutes, set out in the Schedule appended to this Ordinance shall be deemed to be the Statutes framed under section 26 of this Ordinance and shall continue to remain in force until amended or repealed.

52. Transitory Provisions :-

A Chancellors Committee shall be constituted by the Chancellor on the recommendations of the Vice-Chancellor to exercise the powers assigned to the Syndicate under this Ordinance till such time the Syndicate is constituted in accordance with the provisions of this Ordinance.

53. Removal Of Difficulties :-

If any difficulty arises as to the first constitution or reconstitution of

any Authority after the commencement of this Ordinance or otherwise in giving effect to the provisions of this Ordinance, the Chancellor may, on the recommendation of the Vice-Chancellor, give appropriate directions to remove such difficulty.

SCHEDULE 1

SCHEDULE I

(SEE SECTION 51)

THE FIRST STATUTES OF THE GOVERNMENT COLLEGE UNIVERSITY, FAISALABAD

1. Faculties.- (1) The University shall include the following Faculties:-

(i) Faculty of Arts and Social Sciences;

(ii) Faculty of Science and Technology;

(iii) Faculty of Islamic and Oriental Learning; and

(iv) Faculty of Management and Administrative Sciences.

(v) There shall be a Board of each Faculty, which shall consist of -

(vi) the Dean to be appointed in the manner as may be prescribed;

(vii) the Professors and the Chairpersons of the Teaching Departments and Directors of Institutes comprising the Faculty;

(viii) one Lecturer, one Assistant Professor and one Associate Professor to be nominated by rotation in order of seniority from each Department/Institute constituted in the Faculty; and

(ix) three teachers to be nominated by the Academic Council by reason of their specialized knowledge of the subjects which, though not assigned to the Faculty, have in the opinion of the Academic Council important bearing on the subjects assigned to the Faculty.

(2) The members mentioned in clauses (iii) and (iv) of sub-paragraph (2) shall hold office for three years.

(3) The quorum for a meeting of the Board of a Faculty shall be one-half of the total number of members, a fraction being counted as one.

(4) The Board of each Faculty shall, subject to the general control of the Academic Council and the Syndicate, have the powers to -

(i) co-ordinate the teaching, publication and research work in the subjects assigned to the Faculty;

(ii) scrutinize the recommendations of the Boards of Studies comprised in the Faculty in regard to the appointment of paper setters and examiners, except for research examinations and to forward the panels of suitable paper setters and examiners for each examination to the Vice-Chancellor;

(iii) consider any other academic matter relating to the Faculty and to report thereon to the Academic Council; and

(iv) perform such other functions as may be assigned to it.

2. Dean.- (1) There shall be a Dean of each Faculty, who shall be the Chairperson and Convener of the Board of Faculty.

(2) The Dean of each Faculty shall be appointed by the Chancellor from amongst the three senior most Professors in the Faculty for a period of three years and shall be eligible for re-appointment:

Provided that if no Professor is available in a Faculty, a Professor from some other Faculty may act as Dean till a Professor of the Faculty itself is appointed.

(3) The Dean shall present candidates for admission to degrees except Honorary Degrees, in the course falling within the purview of the Faculty.

(4) The Dean shall exercise such administrative and academic powers as may be delegated to him.

3. Teaching Departments/Institutes and Chairpersons/Directors.- (1) There shall be a Teaching Department/Institute for each subject or a group of subjects, as may be prescribed by the Regulations and each Teaching Department/Institute shall be headed by a Chairperson/Director.

(2) The Chairperson of a Teaching Department/Director of an Institute shall be appointed by the Syndicate on the recommendation of the Vice-Chancellor from amongst the three senior most Professors of the Department/Institute for a period of three years and shall be eligible for re-appointment:

Provided that in a Department/Institute where there are less than three Professors, the appointment shall be made from amongst the three senior most Professors and Associate Professors of the Department/Institute:

Provided further that in a Department/Institute in which there is no Professor or Associate Professor, no such appointment shall be made and the Department/Institute shall be looked after by the Dean of the Faculty with the assistance of the senior most teacher of the Department/Institute.

(3) The Chairperson of the Department/Director of the Institute shall plan, organize and supervise the work of the Department/Institute and shall be responsible to the Dean for the work of his Department/Institute.

4. Board of Studies.- (1) There shall be a separate Board of Studies for each subject or group of subjects, as may be prescribed by Regulations.

(2) Each Board of Studies shall consist of-

(i) the Director of the Institute/Chairperson of the University Institute/ Teaching Department;

(ii) all Professors and Associate Professors in the Institute/UniversityTeaching Departments;

(iii) two experts to be appointed by the Vice-Chancellor;

(iv) three teachers, other than University teachers, to be appointed by the Syndicate from Colleges; and

(v) one Assistant Professor and one Lecturer to be appointed by rotation in order of seniority from the Department concerned:

Provided that in the case of professional subjects which are taught in the affiliated institutes/colleges only and not in the University, such as Medicine, Dentistry, Home Economics and Education, etc. the Board of Studies shall consist of -

(i) the Principals of the Colleges, Directors of the Institutes, Heads of the Institutes concerned;

(ii) five teachers of the Colleges, to be appointed by the Syndicate; and

(iii) two experts to be appointed by the Vice-Chancellor:

Provided further that in the case of such subjects of Humanities and Sciences as are taught in the affiliated colleges only and not in the University, the Board of Studies shall consist of -

(i) three teachers from the Colleges, doing teaching work in the subject, to be appointed by the Academic Council; and

(ii) two experts to be appointed by the Vice-Chancellor.

(3) The term of office of members of the Board of Studies, other than ex-officio members, shall be three years.

(4) The quorum for meetings of the Board of Studies shall be one-half of the total number of members, a fraction being counted as one.

(5) The Chairperson of the University Teaching Department/Institute concerned shall be the Chairperson and Convener of the Board of Studies. Where, in respect of a subject, there is no University Teaching Department, the Chairperson shall be appointed by the Syndicate.

(6) The functions of the Board of Studies shall be to -

(i) advise the Authorities on all academic matters connected with instruction, publication, research and examination in the subjects concerned;

(ii) propose curricula and syllabi for all degree, diploma and certificate courses in the subjects concerned;

(iii) suggest a panel of names of paper setters and examiners in the subjects concerned; and

(iv) perform such other functions as may be prescribed by Regulations.

5. Advanced Studies and Research Board.- (1) The Advanced Studies and Research Board shall consist of -

(i) the Vice-Chancellor (Chairperson);

(ii) the Deans;

(iii) three University Professors other than Deans to be appointed by the Syndicate;

(iv) three University teachers, having research qualifications and experience, to be appointed by the Academic Council; and

(v) three teachers from affiliated colleges, having research qualifications, to be appointed by the Academic Council.

(2) The term of office of members of the Advanced Studies and Research Board, other than ex-officio members, shall be three years.

(3) The quorum for a meeting of the Advanced Studies and Research Board shall be one-half of the total number of members, a fraction being counted as one.

(4) The functions of the Advanced Studies and Research Board shall be to -

(i) advise the Authorities on all matters connected with the promotion of advanced studies and research in the University;

(ii) consider and report to the Authorities on the institution of research degrees in the University;

(iii) propose Regulations regarding the award of research degrees;

(iv) appoint supervisors for research studies and to determine the subjects of their thesis;

(v) recommend panels of names of paper setters and examiners for research examinations after considering the proposals of the Board of Studies in this behalf; and

(vi) perform such other functions as may be prescribed by Statutes.

6. Selection Board.- (1) The Selection Board shall consist of -

(i) the Vice-Chancellor (Chairperson);

(ii) one Vice-Chancellor of a general University to be appointed by the Chancellor;

(iii) the Chairman or a member of the Punjab Public Service Commission to be nominated by the Chairman;

(iv) the Dean of the Faculty concerned;

(v) the Chairperson of the Teaching Department/Director of the Institute and Principal of the University college, concerned; and

(vi) one member of the Syndicate and two other members to be appointed by the Syndicate; provided that none of them is an employee of the University.

(2) The members other than ex-officio members shall hold office for three years.

(3) The quorum of the Selection Board in case of selection of a Professor/Associate Professor and other teachers shall be four and three respectively. In case of selection of officers, other than teachers, the Selection Board shall consist only of members mentioned at (i), (ii), (iii) and (vi) of sub-paragraph (1) and the quorum shall be three.

(4) No member who is a candidate for the post to which appointment is to be made shall take part in the proceedings of the Board.

(5) In selecting candidates for the posts of Professors and Associate Professors, the Selection Board shall co-opt or consult three experts in the subject concerned and

in selecting candidates for other teaching posts, two experts in the subject concerned, to be nominated by the Vice-Chancellor from a standing list of experts for each subject approved by the Syndicate on the recommendation of the Selection Board and revised from time to time.

7. Functions of the Selection Board.- (1) The Selection Board for teaching and other posts shall consider the applications received in response to an advertisement or cases of persons whose services are to be acquired on deputation basis, and recommend to the Syndicate the names of suitable persons for appointment to teaching or other posts, as the case may be, and may also recommend -

(i) the grant of a higher initial pay in a suitable case for reasons to be recorded;

(ii) the appointment of an eminently qualified person to a Professorship in the University on terms and conditions other than those prescribed; and

(iii) cases of move-over and award of increments/cash award on the basis of research contribution as prescribed.

(2) In the event of unresolved difference of opinion between the Selection Board and the Syndicate, the matter shall be referred to the Chancellor whose decision thereon shall be final.

8. Finance and Planning Committee.- (1) The Finance and Planning Committee shall consist of -

(i) the Vice-Chancellor (Chairman);

(ii) one member of the Syndicate to be appointed by the Syndicate;

(iii) two members of the Academic Council to be appointed by the Academic Council;

(iv) the Special Secretary (Higher Education) or his nominee;

(v) the Secretary to Government, Finance Department or his nominee;

(vi) the Treasurer; and

(vii) the Registrar.

(2) The term of office of the appointed members shall be three years.

(3) The quorum for a meeting of the Finance and Planning Committee shall be three.

9. Functions of the Finance and Planning Committee.- The functions of the Finance and Planning Committee shall be to -

(i) consider the annual statement of accounts and the annual and revised budget estimates and advise the Syndicate thereon;

(ii) review periodically the financial position of the University;

(iii) advise the Syndicate on all matters relating to planning, development, finances, investments and accounts of the University; and

perform such other functions as may be prescribed.

10. Affiliation Committee.- (1) The Affiliation Committee shall consist of -

(i) a Chairperson to be nominated by the Syndicate;

(ii) two Professors to be nominated by the Academic Council;

(iii) two teachers to be nominated by the Syndicate; and

(iv) the Executive District Officer (Education), Faisalabad.

(2) The term of office of the members of the Committee, other than ex-officio members, shall be two years.

(3) The Affiliation Committee may co-opt not more than three experts who shall be counted for the quorum of an inspection by the Affiliation Committee.

(4) The quorum for a meeting of, or an inspection by, the Affiliation Committee shall be three.

(5) The Deputy Registrar, dealing with the affiliation cases, or such other person, as may be designated by the Vice-Chancellor for this purpose, shall act as Secretary of the Committee.

11. Functions of the Affiliation Committee.- The functions of the Affiliation Committee shall be to-

(i) inspect the educational institution seeking affiliation with or admission to the privileges of the University and to advise the Syndicate thereon;

(ii) inquire into complaints alleging breach of conditions of affiliation by affiliated colleges and to advise the Syndicate thereon; and

(iii) perform such other functions as may be prescribed by the Regulations.

12. Discipline Committee.- (1) The Discipline Committee shall consist of -

(i) a Chairperson to be nominated by the Vice-Chancellor;

(ii) two Professors to be nominated by the Academic Council;

(iii) two Professors to be nominated by the Syndicate; and

(iv) the teacher or officer-in-charge of students affairs by whatever name called (Member/Secretary).

(2) The term of office of the members of the Committee, other than ex-officio members, shall be two years.

(3) The quorum for a meeting of Discipline Committee shall be four.

13. Functions of the Discipline Committee.- The functions of the Discipline Committee shall be to -

(i) propose Regulations to the Academic Council relating to the conduct of University students, maintenance of discipline and breach of discipline; and

(ii) perform such other functions as may be prescribed.